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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.898/92

MA.1096/92

Date of decision : 16-10-92

Between

A. Nisar  
A. Krishnaiah  
B. Anjaiah

: Applicants

and

1. Sub Divisional Officer  
Telecommunication  
Mahabubnagar  
2. Telecom District Engineer  
Mahabubnagar  
3. The Chief General Manager  
Telecommunication  
AP Circle, Hyderabad  
4. The Director General  
Dept. of Telecommunication  
New Delhi

: Respondents

Counsel for the applicants : K. Venkateswara Rao  
Advocate

Counsel for the respondents : N.R. Devaraj, Standing Counsel  
for Central Government

CORAM :

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. Mr. C.J. ROY, MEMBER (JUDL.)

JUDGEMENT

(As per Hon. Mr. R. Balasubramanian, Member (Admn.)

MA.1096/92 in OA.898/92 is filed seeking permission to file a single petition. After examining the case, the MA is allowed.

2. This application is filed with a prayer to declare the impugned order dated 29-9-92 as illegal and to continue the

(12)

applicants as casual mazdoors.

3. Heard Shri K. Venkateswara Rao and Sri N.R. Devaraj, learned counsel for both sides.

4. After examining the case, we direct the respondents to continue the applicants as casual mazdoors, provided :-

- a) there is work, and
- b) their juniors are continued.

5. With this direction, the application is disposed of with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)  
Member (Admn.)

(C.J. Roy)  
Member (Judl)

Dated Oct. 16, 92  
Dictated in Open Court

8/10/92

Deputy Registrar (J)

sk

Copy to:-

- 1. Sub Divisional Officer, Telecommunication, Mahabubnagar.
- 2. Telecom District Engineer, Mahabubnagar.
- 3. The Chief General Manager, Telecommunication A.P.Circle, Hyd.
- 4. The Director General Department of Telecommunication, New Delhi.
- 5. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
- 6. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
- 7. One sparecopy.

Rsm/-

2nd lot  
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